

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO. HC.VII-06/8538 /2024/A**

From :- **Shri Utpal Rajkhowa,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District & Sessions Judge,**  
Hailakandi.

Dated Guwahati, the 22<sup>nd</sup> August, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.JHD/ V /2024/14/2879, dated 07.08.2024

Sir,

With reference to the above, I am directed to inform you that Shri Bidyabrata Acharyya, Secretary, District Legal Services Authority, Hailakandi has been allowed to avail LTC for the block period of 2022-2024 for travelling to Neil Island (Andaman and Nicobor Islands) and return, w.e.f. 11.10.2024 to 20.10.2024 along with his wife and son (subject to fulfilling criteria as dependant family members) by the shortest possible route, as per existing Rules.

Shri Acharyya may be informed accordingly.

Yours faithfully,

Sd/-

**REGISTRAR (VIGILANCE)**

Memo No. **HC.VII-06/ 8539-8542 /2024/A.**

Dated **22<sup>nd</sup> August, 2024**

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Bidyabrata Acharyya, Secretary, District Legal Services Authority, Hailakandi, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**

*hw*  
22/8/24